खराबियों को ठीक करने के योग्य होना		
चाहिए)।		
(iii) कम से कम तीन वर्ष का		
हल्की मोटर यान चलाने का अनुभव		
हो।		
(iv) किसी मान्यताप्राप्त बोर्ड या		
संस्थान से 10वीं कक्षा उत्तीर्ण हो ।		

(11)	(12)	(13)
लागू नहीं होता ।	लागू नहीं होता ।	लागू नहीं होता ।

[फा. सं. ए-60011/152/2019-प्रशासन.III(एलए)] सुनीता आनंद, संयुक्त सचिव और विधि सलाहकार

## MINISTRY OF LAW AND JUSTICE

## (Department of Legal Affairs) NOTIFICATION

New Delhi, the 9th July, 2022

- **G.S.R. 530(E).** In exercise of the powers conferred by sub-section (1) of section 84 read with sub-sections (4) and (5) of section 43M of the Arbitration and Conciliation Act, 1996 (26 of 1996), the Central Government hereby makes the following rules regulating the number of officers and employees, qualifications, appointment and other terms and conditions of services, of the Secretariat of the Council, namely:-
- 1. **Short title and commencement.**-(1) These rules may be called the Arbitration Council of India (Number of officers and other Employees, their qualifications, appointment and other Terms and Conditions) Rules, 2022.
- (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. **Definitions.** (1) In these rules unless the context otherwise requires,-
  - (a) "Act" means the Arbitration and Conciliation Act, 1996(26 of 1996);
  - (b) "Schedule" means Schedule annexed to these rules; and
  - (c) "Selection Committee" means the Selection Committee referred to under column (12) of the Schedule.
- (2) All other words and expressions used in these rules and not defined but defined in the Act shall have the same meanings respectively assigned to them in the Act.
- 3. **Number of post, classification and level in pay matrix. -** The number of posts, their classification and level in pay matrix attached thereto shall be as specified in columns (2) to (4) of the Schedule.
- 4. **Method of recruitment, age limit, qualifications, etc.** The method of recruitment to the said posts, age limit, qualifications and other matters relating thereto shall be as specified in columns (5) to (13) of the Schedule.
- 5. **Appointment on temporary basis.-** (1) In case the Council is not able to fill up any post due to non-availability of suitable candidates or any other reason, the Council may appoint any person, who in the opinion of the Selection Committee, is possessing the qualifications prescribed for appointment to the post on contract for a period of one year which may be extended up to a maximum period of three years with the approval of the Council.
- (2) The remuneration to such contractual appointee may be fixed in consultation with the Financial Advisor of the Council with reference to the pay level in the pay matrix prescribed for the post.
- 6- **Appointing authority. -** The Chairperson or any other officer of the Council authorised by the Council shall be the appointing authority of the officers and employees of the Council:

Provided that where an officer of the Council is authorised to be appointing officer, the Chairperson shall be the appointing officer of such officer;

Provided further that the appointing authority shall consult the Central Government before any appointment is made.

- 7. **Procedure for direct recruitment. -** (1) The procedure for making direct recruitment to a post, wherever specified in the Schedule, shall be as follows, namely:-
  - (i) the Council shall invite applications for the post through an advertisement on all India basis;
  - (ii) the applications shall be screened by a Screening Committee constituted by the Chairperson; and
  - (iii) the Selection Committee may, if it considers appropriate, recommend a preliminary examination to be conducted through an agency having experience in the field of conducting such examination selected on the basis of an open competitive process.
- (2) The recruitment shall be made by the Selection Committee.
- **8. Procedure for appointment on deputation. -** The procedure for appointment on deputation, wherever specified in the Schedule, shall be as follows, namely:-
  - (i) the Council shall invite applications for the posts through an advertisement on all India basis;
  - (ii) the applications shall be screened by a Screening Committee constituted by the Chairperson; and
  - (iii) interviews shall be conducted for selection by the Selection Committee:

Provided that the initial appointment to the posts on deputation basis may be made by the Central Government.

- **9. Period of deputation. -** (1) The period of deputation, including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organisation or Department shall ordinarily not exceed three years.
- (2) The period of deputation may be extended with the approval of the Central Government in accordance with the orders and instructions of the Central Government issued from time to time in this behalf:

Provided that every request for extension of the period of deputation shall be forwarded to the Central Government with prior approval of the Council.

- (3) The maximum age limit for appointment on deputation shall be not exceeding fifty-six years as on the closing date of the receipt of applications.
- **10. Absorption of employees appointed on deputation. -** (1) Notwithstanding anything in these rules, the persons appointed on deputation shall, on successful completion of the deputation term, be eligible to be considered for absorption.
- (2) The absorption shall be made by the Council with the prior approval of the Central Government.
- (3) The absorption shall be subject to the condition that the deputationist exercises his option for absorption and the parent Department or the cadre controlling authority shall not have objection for such absorption.
- 11. **Disciplinary proceedings.** The disciplinary proceedings against the officers and other employees of the Council shall be as per rules and regulations applicable to officers and employees belonging to Group A, B or C posts, as the case may be, of the corresponding scales of pay of the Central Government.
- **12. Accommodation.** The officers and employees of the Council shall be entitled to a house rent allowance at the same rate, as are admissible to officers and employees belonging to Group A, B and C posts, as the case may be, of the Central Government holding the post in corresponding scale of pay, stationed at those places.
- 13. Conditions of service. The conditions of service of the officers and other employees of the Council in the matters of pay, allowances, leave, provident fund, age of superannuation, pension and retirement benefits, medical facilities and other conditions of service shall be regulated in accordance with such rules and regulations as are for the time being applicable to officers and employees belonging to Group A, B or C posts, as the case may be, in corresponding scales of pay in the Central Government.
- **14. Disqualification. -** No person,
  - (a) who has entered into or contracted a marriage with a person having a spouse living; or
- (b) who, having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to any of the said posts:

Provided that the Central Government may, if satisfied that such marriage is permissible under personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

- **15. Power to relax.** -Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order and for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.
- **16. Saving.** Nothing in these rules shall affect reservation, relaxation of age-limit and other concessions required to be provided for persons belonging to the Scheduled Castes, the Scheduled Tribes, the Other Backward Classes, the ex-Servicemen and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.
- **17. Residuary provisions. -** Matters with respect to which no express provision has been made under these rules, shall be referred by the Council to the Central Government for its decision.

## **SCHEDULE**

Name	Number	Classification.	Level	Whether	Age limit	Educational	Whether age	Period of
of	of post.		in the	selection	for	and other	and	probation,
Post.			pay	post	direct	qualification	educational	if any.
			matrix.	or non-	recruits.	required for	qualification	
				selection		direct	prescribed	
				post.		recruits.	for direct	
							recruits will	
							apply in	
							cases of	
							promotees.	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1.	*1	Not	Level	Non-	Not	Not	Not	Not
Director.	(2022)	applicable.	− 13 <b>.</b>	selection.	applicable.	applicable.	applicable.	applicable.
	* Subject							
	to							
	variation							
	depending							
	upon							
	work							
	load.							

Method of recruitment.	In case of recruitment by promotion or deputation or absorption grade from which promotion or deputation or absorption is to be made.	Selection Committee for considering cases of promotion or deputation or absorption or contract appointments.	Circumstances in which Union Public Service Commission is to be consulted in making recruitment.
(10)	(11)	(12)	(13)
Promotion failing which by Deputation (including short-term contract).	Promotion Deputy Director with eight years regular service.  Deputation (including short-term contract) Officers of the Central Government or State Government or Courts or Tribunals or Autonomous bodies, -  (i) holding analogous post on regular basis; or  (ii) with three years regular service in Level – 12 of the pay matrix rendered after appointment thereto; or  (iii) with ten years regular service in Level – 11 of the pay matrix rendered after appointment thereto.	(i) Chairperson of the Council-Chairperson. (ii) Secretary, Department of Legal Affairs or his nominee – Member. (iii) Chief Executive Officer – Member. (iv) Expert Member to be	Not applicable.

	the Chairperson of	
	the Council-	
	Member.	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
2. Senior	4*	Not	Level	Non-	Not	Not	Not	Not
Principal	(2022)	applicable.	-12.	selection.	applicable.	applicable.	applicable.	applicable.
Private								
Secretary	* Subject							
/	to variation							
Principal	depending							
Staff	upon work							
Officer.	load.							

(10)	(11)	(12)	(13)
(i) Fifty per	<b>Promotion</b> Principal Private Secretary with five years	(i) Chairperson of the	Not
cent. by	regular service.	Council –	applicable.
promotion		Chairperson.	
on the basis	Deputation (including short-term contract)	(ii) Secretary, Department	
of 'merit	Officers of the Central Government or State	of Legal Affairs or his	
cum	Government or Courts or Tribunals or Autonomous	nominee – Member.	
seniority' of	bodies, -	(iii) Chief Executive	
eligible	(i) holding analogous post on regular basis; or	Officer –Member.	
candidates,	(ii) with five year regular service as Principal Private	(iv) Expert Member to be	
failing which	Secretary in Pay Level- 11 of the pay matrix	nominated by the	
on	rendered after appointment thereto; or	Chairperson of the	
deputation	(iii) with at least eight year regular service as Private	Council – Member.	
(including	Secretary in Pay Level- 8 of the pay matrix		
short term	rendered after appointment thereto.		
contract);	Desirable. – Degree in Law.		
and			
(ii) fifty per			
cent. by			
deputation			
(including			
short term			
contract).			

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
3.	*2	Not	Level – 11.	Non-	Not	Not	Not	Not
Deputy	(2022)	applicable.		selection.	applicable.	applicable.	applicable.	applicable.
Director.								
	* Subject							
	to							
	variation							
	depending							
	upon							
	work							
	load.							

(10)	(11)		(12)	(13)
Promotion	<b>Promotion.</b> - Assistant Director with six years regular	(i)	Chairperson of	Not
failing which	service.		the Council-	applicable.
by Deputation			Chairperson.	
(including	<b>Deputation</b> (including short-term contract) Officers of	(ii)	Secretary,	
short-term	the Central Government or State Government or Courts or		Department of	
contract).	Tribunals or Autonomous bodies, -		Legal Affairs or	
	(i) holding analogous post on regular basis; or		his nominee -	

(ii) with five years regular service in Level – 10 of the pay	Member.
matrix rendered after appointment thereto; or	(iii) Chief Executive
(iii) with six years regular service in Level – 9 of the pay	Officer – Member.
matrix rendered after appointment thereto.	(iv) Expert Member to
	be nominated by
	the Chairperson
	of the Council-
	Member.

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
4.	*4	Not	Level	Non-	Not	Not	Not	Not
Principal	(2022)	applicable.	- 11.	selection.	applicable.	applicable.	applicable.	applicable.
Private								
Secretary.	* Subject to variation depending upon work load.							

(10)	(11)	(12)	(13)
(i) Fifty per	<b>Promotion.</b> - Private Secretary with six years regular	(i) Chairperson of the	Not
cent. by	service.	Council –	applicable.
promotion on		Chairperson.	
the basis of	<b>Deputation (including short-term contract)</b> Officers	(ii) Secretary,	
'merit cum	of the Central Government or State Government or	Department of Legal	
seniority' of	Courts or Tribunals or autonomous bodies, -	Affairs or his	
eligible	(i) holding analogous post on regular basis; or	nominee – Member.	
candidates	(ii) with six year regular service as Private Secretary	(iii) Chief Executive	
failing which	in Pay Level- 8_of the pay matrix rendered after	Officer –Member.	
on deputation	appointment thereto; or	(iv) Expert Member to be	
(including	(iii) with seven year regular service as Personal	nominated by the	
short term	Assistant in Pay Level- 7 of the pay matrix	Chairperson of the	
contract); and	rendered after appointment thereto.	Council – Member.	
(ii) fifty per	Desirable. – Degree in Law.		
cent. by			
deputation			
(including			
short term			
contract).			

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
5. Assistant	*2	Not	Level	Non-	Not	Not	Not	Not
Director.	(2022)	applicable.	− 10 <b>.</b>	selection.	applicable.	applicable.	applicable.	applicable.
	* Subject to variation depending upon work load.							

(10)	(11)		(12)	(13)
Promotion	Promotion Executive Assistant and Assistant Section	(i)	Chairperson of the	Not
failing which	Officers with eight years regular service.		Council-	applicable.
by			Chairperson.	
Deputation	<b>Deputation (including short-term contract)</b> Officers	(ii)	Secretary,	
(including	of the Central Government or State Government or Courts		Department of Legal	
short-term	or Tribunals or Autonomous bodies, -		Affairs or his	
contract).	(i) holding analogous post on regular basis; or		nominee – Member.	

(	(ii) with two years regular service in Level – 8 of the pay	(iii) Chief Executive
	matrix rendered after appointment thereto; or	Officer –Member.
(i	iii) with three years regular service in Level – 7 of the	(iv) Expert Member to
	pay matrix rendered after appointment thereto.	be nominated by the
		Chairperson of the
		Council- Member.

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
6. Assistant	*1	Not	Level	Not	Not	Not	Not	Not
Director	(2022)	applicable.	− 10 <b>.</b>	applicable.	applicable.	applicable.	applicable.	applicable.
(Accounts).	* Subject to variation depending upon work load.							

(10)	(11)	(12)	(13)
Deputation	Deputation (including short-term contract)	(i) Chairperson of the Council-	Not
(including	Officers of the Central Government or State	Chairperson.	applicable.
short-term	Government or Courts or Tribunals or	(ii) Secretary, Department of	
contract).	Autonomous bodies, -	Legal Affairs or his nominee	
	(i) holding analogous post on regular basis; or	<ul><li>Member.</li></ul>	
	(ii) with five years regular service as Assistant	(iii) Chief Executive Officer –	
	Accounts Officer or Auditor in the pay Level	Member.	
	– 8 of the pay matrix rendered after	(iv) Expert Member to be	
	appointment thereto; or	nominated by the	
	(iii) with eight years regular service as Junior	Chairperson of the Council-	
	Accounts Officer or Senior Accountant or	Member.	
	Accountant in pay Level - 7 of the pay matrix		
	rendered after appointment thereto.		
	D. 1.11. (1) D. 1.1 1		
	Desirable (1) Bachelors degree in commerce or		
	accountancy from a recognised University or		
	equivalent.		
	(2) Having a pass certificate in subordinate		
	accounts service or equivalent service conducted		
	by any organised accounts Department of the		
	Central Government or training in cash and accounts work from the Institute of Secretariat		
	Training and Management.		
	Training and Management.		ļ

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
7. Private	*2	Not	Level	Non-	Not	Not	Not	Not
	(2022)	applicable.	- 8.	selection.	applicable.	applicable.	applicable.	applicable.
Secretary.								
	* Subject to							
	variation							
	depending upon							
	work load.							

(10)	(11)	(12)	(13)
(i) Fifty per	<b>Promotion.</b> - Personal Assistants with two years	(i) Chairperson of the	Not
cent. by	regular service.	Council –	applicable.
promotion on		Chairperson.	
the basis of	Deputation (including short-term contract)	(ii) Secretary, Department	
'merit cum	Officers of the Central Government or State	of Legal Affairs or his	
seniority' of	Government or Courts or Tribunals or Autonomous	nominee – Member.	
eligible	bodies, -	(iii) Chief Executive	

candidates	(i) holding analogous post on regular basis; or	Officer –Member.	
failing which on deputation (including short term contract); and	(ii) with at least two years regular service as Court Master or Stenographer Grade 'C' in Pay Level-7 of the pay matrix rendered after appointment thereto.	(iv) Expert Member to be nominated by the Chairperson of the Council – Member.	
(ii) fifty per cent. by deputation (including short term contract).			

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
8. Executive	*01	Not	Level	Not	Between 21	i) Bachelors	Not	2 years
Assistant	(2022)	applicable.	<i>−</i> 7.	applicable.	and 32 years.	degree in	applicable.	for
/					(Relaxable for	Computer		direct
Assistant	* Subject				Government	Science or		recruit.
Section	to				Servants up to	Computer		
Officer	variation				40 years in	Technology		
(Information	depending				accordance	or Computer		
Technolo	upon				with	Engineering		
gy)	work				instructions or	or		
	load.				orders issued	Masters'		
					by the Central	Degree in		
					Government.	Computer		
						Application		
					Note:- The	or Computer		
					crucial date	Science from		
					for	any		
					determining	recognised		
					the age limit	University or		
					shall be the	Institution;		
					closing date	and		
					for receipt of	(ii) three		
					application.	years		
						experience in		
						computer		
						programming		
						or Data		
						processing or		
						Networking .		
						in any		
						reputed		
						organisation.		

(10)	(11)		(12)	(13)
Direct recruitment.	Not	(i)	Chairperson of the	Not
	applicable.		Council -	applicable.
Note:- Vacancies caused by the incumbent being away on			Chairperson.	
deputation or long illness or study leave or under other		(ii)	Secretary,	
circumstances for a duration of one year or more may be filled			Department of	
on deputation (including short term contract) basis from			Legal Affairs or his	
officers of Central Government or State Government or			nominee –	
Courts or Tribunals or autonomous bodies, -			Member.	
(a) (i) holding analogous post on regular basis; or		(iii)	Chief Executive	
(ii) with five years regular service in Level – 6 of the			Officer –Member.	
pay matrix rendered after appointment thereto; and		(iv)	Expert Member to	
			be nominated by	
			the Chairperson of	
			the Council -	

(b) having two years' experience in handling computer	Member.	
networks, information technology related works and		ļ
programming.		

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
9.	*5	Not	Level	Not	Between 21	(i) Bachelor's	Not	2 years
Executive	(2022)	applicable.	<i>−</i> 7.	applicable.	and 32 years	degree from a	applicable.	for
Assistant/					(Relaxable	recognised		Direct
Assistant	* Subject				for	University;		Recruit.
Section	to				Government	(ii) Diploma or		
Officer.	variation				Servants upto	Certificate in		
	depending				40 years in	Computer		
	upon				accordance	applications of		
	work				with	at least 6		
	load.				instructions	months		
					or orders	duration from		
					issued by the	any Central		
					Central	Government		
					Government.	Institute or		
						State		
					Note:- the	Government.		
					crucial date	Institute or		
					for	recognised		
					determining	University or		
					the age limit	Board; and		
					shall be the	(iii) two years		
					closing date	working		
					for receipt of	experience		
					application.	(regular or		
						contractual) in		
						the field of		
						administration		
						in any Central		
						Government or		
						State		
						Government.		
						Department or		
						autonomous		
						body.		

(10)	(11)	(12)	(13)
Direct recruitment.	Not	(i) Chairperson of	Not
	applicable.	the Council -	applicable.
Note:- Vacancies caused by the incumbent being away on		Chairperson.	
deputation or long illness or study leave or under other		(ii) Secretary,	
circumstances for a duration of one year or more may be filled on		Department of	
deputation (including short term contract) basis from officers of		Legal Affairs or	
Central Government or State Government or Courts or Tribunals		his nominee -	
or Autonomous bodies, -		Member.	
(a) holding analogous post on regular basis; or		(iii) Chief	
(b) with five years regular service in Level – 6 of the pay matrix		Executive	
rendered after appointment thereto; or		Officer –	
(c) with eight years regular service in Level – 5 of the pay		Member.	
matrix rendered after appointment thereto.		(iv) Expert Member	
		to be nominated	
		by the	
		Chairperson of	
		the Council -	
		Member.	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
10.	1*	Not	Level	Not	Not	Not	Not	Not
Executive	(2022)	applicable.	<i>−</i> 7.	applicable.	applicable.	applicable.	applicable.	applicable.
Assistant/								
Assistant	* Subject to							
Section	variation							
Officer	depending							
(Accounts).	upon work							
	load.							

(10)	(11)	(12)	(13)
Deputation	Deputation (including short term contract)	(i) Chairperson of the Council –	Not
(including	Officers of the Central Government or State	Chairperson.	applicable.
short term	Government or Courts or Tribunals or	(ii) Secretary, Department of	
contract).	Autonomous bodies,-	Legal Affairs or his nominee –	
	Essential :-	Member.	
	(a) (i) holding analogous post on regular basis; or	(iii) Chief Executive Officer -	
	(ii) with five years regular service in the post in	Member.	
	Level – 6 of the pay matrix rendered after	(iv) Expert Member to be	
	appointment thereto; and	nominated by the Chairperson	
	(b) possessing a Bachelor's degree from a	of the Council – Member.	
	recognised University or Institution.		
	Desirable		
	(i) B.Com degree from a recognised University;		
	(ii) having a pass certificate in subordinate		
	accounts service or equivalent examination		
	conducted by any organised accounts		
	Department of the Central Government;		
	(iii) having successfully completed training in		
	cash and accounts work from the Institute of		
	Secretariat Training and Management; and		
	(iv) working knowledge of computers.		

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
11.	*5	Not	Level	Non-	Not	Not	Not	Not
Personal	(2022)	applicable.	<i>−</i> 7.	selection.	applicable.	applicable.	applicable.	applicable.
Assistant.								
	* Subject to							
	variation							
	depending upon							
	work load.							

(10)	(11)	(12)	(13)
(i) Fifty percent	<b>Promotion.</b> –Stenographer Gr.'D' with	(i) Chairperson of the Council -	Not
by promotion on	ten years regular service.	Chairperson.	applicable.
the basis of 'merit		(ii) Secretary, Department of Legal	
cum seniority' of	Deputation (including short-term	Affairs or his nominee -	
eligible candidates	<b>contract</b> ) Officers of the Central	Member.	
failing which on	Government or State Government or	(iii) Chief Executive Officer -	
deputation	Courts or Tribunals or Autonomous	Member.	
(including short	bodies, -	(iv) Expert Member to be nominated	
term contract);	(i) holding analogous post on regular	by the Chairperson of the	
and	basis; or	Council – Member.	
	(ii) with ten year regular service as		
(ii) fifty percent	Stenographer Grade 'D' in the Level		
by deputation	<ul> <li>4_of the pay matrix rendered after</li> </ul>		
(including short	appointment thereto.		
term contract).			

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
12.	*3	Not	Level	Not	Between 21	(i)	Not	two
	(2) *3 (2022) * Subject to variation depending upon work load.				Between 21 and 32 years (Relaxable for Government Servant up to 40 years in accordance with instructions or orders issued by the Central Government).  Note: The crucial date for determining the age limit shall be the closing date for receipt of			` /
					application.	in computer applications of at least six months duration from any Central Government Institute or State Government Institute or recognised University or Board.		

(10)	(11)	(12)	(13)
Direct recruitment.	Not	(i) Chairperson of	Not
	applicable.	the Council -	applicable.
Note:- Vacancies caused by the incumbent being away on		Chairperson.	
deputation or long illness or study leave or under other		(ii) Secretary,	
circumstances for a duration of one year or more may be filled on		Department of	
deputation (including short term contract) basis from the Officers		Legal Affairs or	
of the Central Government or State Government or Courts or		his nominee -	
Tribunals or Autonomous bodies,-		Member.	
(a) (i) holding analogous post on regular basis; or		(iii) Chief Executive	
(ii) with five year regular service in Level – 3 of the pay		Officer –	
matrix rendered after appointment thereto; and		Member.	
		(iv) Expert Member	
		to be nominated	
		by the	
(b) having a Diploma or Certificate in computer applications of		Chairperson of	
at least six months duration from any Central Government		the Council -	
Institute or State Government Institute or recognized		Member.	
University or Board.			
,			

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
13.	*5	Not	Level	Not	Between 18	(i) Possession of a	Not	2 years.
Staff	(2022)	applicable.	<b>– 2.</b>	applicable.	and 27 years	valid driving	applicable.	
Car					(Relaxable	license for light		
Driver.	* Subject				for	motor vehicles;		
	to				Government	(ii) knowledge of		
	variation				Servant up to	motor mechanism		
	depending				40 years in	(The candidate		
	upon				accordance	should be able to		
	work				with	remove minor		
	load.				instructions	defects in		
					or orders	vehicle);		
					issued by the	(iii) experience of		
					Central	driving light		
					Government.	motor vehicle for		
						at least three		
					Note: the	years; and		
					crucial date	(iv) pass in 10th		
					for	Standard from a		
					determining	recognised Board		
					the age limit	or Institute.		
					shall be the			
					closing date			
					for receipt of			
					applications.			

(10)	(11)	(12)	(13)
Direct recruitment.	Not applicable.	Not applicable.	Not applicable.

[F. No. 60011/152/2019-Admn.III (LA)/NDIAC]
SUNITA ANAND, Jt. Secy. and Legal Adviser